

FIR No.27/2014  
u/s 364A/368/395/397/412/34 IPC  
PS: Jama Masjid  
State Vs. Shahjada Irfan @ Lala

29.05.2021

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Arun Sharma, ld. Counsel for accused through V.C.  
On the request of ld. Counsel for accused, bail application is  
adjourned for further arguments on 02.06.2021.

  
(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
29.05.2021

29.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Amjad Khan, ld. Counsel for accused through V.C.  
Heard.


It is submitted by ld. Counsel for accused that the interim bail was granted to the accused vide order dtd. 15.05.2021 passed by Sh. Naveen Kumar Kashyap, Ld. ASJ-04, Central District, Delhi on the ground that father of the applicant is suffering serious ailment and make a request that interim bail of accused may kindly be extended by 60 days.

Per contra, ld. Addl. PP for the State has vehemently opposed the application of applicant/accused on the ground that there is serious allegations against the applicant/accused and make a submission that the application for extension of interim bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case and in the interest of justice, interim bail granted to the accused vide order dtd. 15.05.2021 by Ld. ASJ-04, Central District, Delhi, the interim bail of accused is further extended till 15.06.2021 on the same terms and conditions as passed and mentioned in order dtd. 15.05.2021.

Intimation in this regard be sent to the Jail Superintendent, Tihar Jail,

New Delhi.

  
(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
29.05.2021

FIR No.117/2021

u/s 376 IPC

PS: Pahar Ganj

State Vs. Himanshu Batra

29.05.2021

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.

I.O. W/SI Sheela Malik through V.C.

Sh. Sudhir Shokeen, Ld. Counsel for accused through V.C.

Ms. Lakshmi Raina, ld. Counsel for DCW through V.C.

Complainant/victim through V.C.

Heard on the Anticipatory bail application and during the course of the arguments, the complainant/victim has submitted that because of some anger she had made a complaint against the accused and now she does not want to take action against the accused and make a submission that the Anticipatory Bail may kindly be granted to the accused whereas Ld. Addl. PP for the State has submitted that the complainant made complaint to the PS upon which FIR u/s 376 IPC was registered and thereafter, she was produced before the doctor for medical examination and her statement u/s 164 Cr.P.c. was got recorded and in all statements she alleged against the accused and now she has been win over by the accused persons.

Heard.

In view of the submissions made by ld. Counsel for accused as well as Ld. Addl. PP for the State, I.O. is directed to file the legible copy of the FIR, MLC of the complainant/victim as well as statement u/s 164 Cr.P.C. to the court within three days.

Be put up for 03.06.2021 for further arguments on the bail application.

(SATISH KUMAR)

Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.

29.05.2021

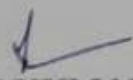
FIR No.116/2019  
u/s 302 IPC & 25/27/54/59 Arms Act  
PS: Prasad Nagar  
State Vs. Kamal Chauhan

29.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Vineet Jain, Id. Counsel for accused through V.C.  
I.O. Inspector Rampal through V.C.  
Sh. Shahid Malik, Id. Counsel for complainant through V.C.  
Heard.

Ld. Counsel for accused is directed to supply the original prescription of St. Stephen Hospital to the I.O. today itself and I.O. shall verify the same and file his report within two days.

Be put up for **03.06.2021** for further arguments.

  
(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
29.05.2021

Bail Application No.581  
FIR No.22/2018  
u/s 302 IPC  
PS: Kamla Market  
State Vs. Radha

29.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. S.N. Shukla, Id. Counsel for accused through V.C.  
I.O. Inspector Jagdeep Malik through V.C.

Heard.

It is submitted by Id. Counsel for accused that the trial is pending in the court of Sh. Naveen Kumar Kashyap, Ld. ASJ and make a request that the bail application may kindly be transferred to concerned court of Sh. Naveen Kumar Kashyap, Ld. ASJ.

Heard.

In view of the submissions, be put up with file in the Court of Sh. Naveen Kumar Kashyap, Ld. ASJ, Central District, Delhi for 08.06.2021.

  
(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
29.05.2021



FIR No.463/2020  
u/s 307/323/325/147/148/149/34 IPC  
PS: Sarai Rohilla  
State Vs. Usman

29.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Nagendra Singh, ld. Counsel for accused through V.C.  
In terms of order dtd. 18.05.2021, notice be issued to the Jail  
Superintendent to furnish the period of custody and conduct of accused for  
02.06.2021.

  
(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
29.05.2021

FIR No.32/2019  
u/s 302/34 IPC & 25 Arms Act  
PS: Prasad Nagar  
State Vs. Vikram @ Vicky

29.05.2021

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.

Sh. Vineet Jain, ld. Counsel for accused through V.C.

Notice be issued to Jail Superintendent for **02.06.2021** to  
furnish the period of custody and conduct of accused.

  
(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
29.05.2021


FIR No.29/2020  
u/s 307/392/397/120B/34 IPC & 25/27 Arms Act  
PS: DBG Road  
State Vs. Jaan Mohd.

29.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Vineet Jain, ld. Counsel for accused through V.C.  
Heard.

In terms of order dtd. 24.05.2021, notice be issued to the Jail Superintendent to furnish the conduct report of the accused for next date of hearing for **03.06.2021**.

Be put up for **03.06.2021**.

  
(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
29.05.2021




FIR No. 43/2017  
u/s 302/392/394/397/411/34 IPC & 25/27 Arms Act  
PS: Prasad Nagar  
State Vs. Rahul

29.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Shamshuddin, Id. Counsel for accused through V.C.  
The report has not been submitted by Jail Superintendent in  
terms of order dtd. 24.05.2021.

Notice be issued to the Jail Superintendent to call the report  
in respect of the conduct and custody of accused for 02.06.2021.

  
(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
29.05.2021

FIR No.135/2017  
u/s 304/392/34 IPC  
PS: ODRS  
State Vs. Sanju @ Chawmin


29.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Jata Shankar Mishra, Id. Counsel for accused through  
V.C.

The report has not been submitted by Jail Superintendent in  
respect of the period of custody and conduct of accused.

The report be called from Jail Superintendent for

02.06.2021.

  
(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
29.05.2021


**FIR No.30/2020**  
**u/s 307/452 IPC**  
**PS: Rajinder Nagar**  
**State Vs. Abhay Arora**

29.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Anil Kumar Kamboj, ld. Counsel for Legal Aid.  
Sh. Mukesh Kalia, ld. Counsel for accused through V.C.  
Ld. Counsel for accused has submitted that he has moved  
bail application in the Hon'ble High Court of Delhi and accused has been  
granted bail of eight weeks.

Heard.

In view of the submissions, bail application become  
infructuous Same is hereby dismissed.

  
(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
29.05.2021


**Bail Application No.980/2021**  
**FIR No.72/2021**  
**u/s 308 IPC**  
**PS: Prasad Nagar**  
**State Vs. Deepak Arora @ Rinku**

**29.05.2021**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Vineet Jain, Ld. Counsel for accused through V.C.

Arguments heard on the regular bail application and during the arguments, Ld. Counsel for accused has submitted that in compliance of order of the High Power Committee the accused has already been released by the Jail Authorities and he wants to withdraw his bail application.

Heard. In view of the submissions made by ld. Counsel for accused, the bail application of the accused Deepak Arora @ Rinku is dismissed as withdrawn.

  
**(SATISH KUMAR)**  
**Vacation Judge/ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**29.05.2021**

Bail Application No.2454/2021  
FIR No.30/2021  
u/s 420/406/120B IPC & 20/21/25 Indian Telegraph Act & 65 IT Act  
PS: Hauz Qazi  
State Vs. Rehan

29.05.2021

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.

Sh. M.S. Khan, Id. Counsel for accused through V.C.

I.O. SI Kamlesh Kumar through V.C.

Heard on the Anticipatory Bail Application and during the course of arguments, Ld. Counsel for accused has submitted that he will supply the copy of relevant documents pertaining to this case FIR as well as the bank statement account of both the applicants/accused to the I.O. within three days.

Heard.

On request of Id. Counsel for accused, adjourned for 07.06.2021 further arguments.

  
(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
29.05.2021



CNR No.  
Bail Application No.2455/2021  
FIR No.30/2021  
u/s 420/406/120B IPC & 20/21/25 Indian Telegraph Act & 65 IT  
Act  
PS: Hauz Qazi  
State Vs. Zulifikar Ali


29.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. M.S. Khan, Id. Counsel for accused through V.C.  
I.O. SI Kamlesh Kumar through V.C.

Heard on the Anticipatory Bail Application and during the course of arguments, Ld. Counsel for accused has submitted that he will supply the copy of relevant documents pertaining to this case FIR as well as the bank statement account of both the applicants/accused to the I.O. within three days.

Heard.

On request of Id. Counsel for accused, adjourned for 07.06.2021 further arguments.

  
(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
29.05.2021

**Bail Application No.**  
**FIR No.0032/2021**  
**u/s 498A/489B/489C IPC**  
**PS: Pahar Ganj**  
**State Vs. Syed Mohd. Imran**

29.05.2021

Present:


Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.

Sh. Yatinder Kumar, Ld. LAC through V.C.

Sh. Dalip Rana, ld. Counsel for accused through V.C.

Sh. Yatinder Kumar, ld. Counsel from DLSA has submitted that he has filed the present bail application whereas Sh. Dalip Rana, ld. Counsel for accused has also submitted that he has also filed the bail application of the same accused of the same FIR. The same is listed for 01.06.2021.

On request of both the accused, bail application is adjourned for 01.06.2021 for arguments.

  
**(SATISH KUMAR)**  
**Vacation Judge/ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**29.05.2021**

**Bail Application No.2501**  
**FIR No. 146/2021**  
**u/s 323/341/354(B)/34 IPC**  
**PS: Chandni Mahal**  
**State Vs. Nazeema Begum**

29.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Osama Suhail, Ld. Counsel for accused through V.C.  
I.O. SI Mohit through V.C.  
Heard on the Anticipatory bail application.  
I.O. has submitted that the accused has joined the  
investigation.


Heard.

In view of the submissions, I.O. is directed to file the  
detailed report of the bail application and notice of this Anticipatory bail  
application be also served upon the complainant through I.O.

I.O. shall get connected the complainant through V.C. on

03.06.2021.

Be put up for 03.06.2021 for arguments.

  
**(SATISH KUMAR)**  
**Vacation Judge/ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**29.05.2021**

Bail Application No.2493  
FIR No.264/2019  
u/s 25/54/59 IPC  
PS: Rajinder Nagar  
State Vs. Sanjay Singh Negi

29.05.2021

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Nikhil Gautam, Ld. Counsel for accused through V.C.  
On the request of ld. Counsel for accused, bail application is  
dismissed as withdrawn.

  
(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
29.05.2021

**Bail Application No.2501  
FIR No. 146/2021  
u/s 323/341/354(B)/34 IPC  
PS: Chandni Mahal  
State Vs. Nazeema Begum**

29.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Osama Suhail, Ld. Counsel for accused through V.C.  
I.O. SI Mohit through V.C.  
Heard on the Anticipatory bail application.  
I.O. has submitted that the accused has joined the  
investigation.


Heard.

In view of the submissions, I.O. is directed to file the  
detailed report of the bail application and notice of this Anticipatory bail  
application be also served upon the complainant through I.O.

I.O. shall get connected the complainant through V.C. on

03.06.2021.

Be put up for 03.06.2021 for arguments.

  
**(SATISH KUMAR)**  
**Vacation Judge/ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**29.05.2021**



**Bail Application No.2499**  
**FIR No. 146/2021**  
**u/s 323/341/354(B)/34 IPC**  
**PS: Chandni Mahal**  
**State Vs. Sameena Begum**

29.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Osama Suhail, Ld. Counsel for accused through V.C.  
I.O. SI Mohit through V.C.  
Heard on the Anticipatory bail application.  
I.O. has submitted that the accused has joined the investigation.

Heard.

In view of the submissions, I.O. is directed to file the detailed report of the bail application and notice of this Anticipatory bail application be also served upon the complainant through I.O.

I.O. shall get connected the complainant through V.C. on 03.06.2021.

Be put up for 03.06.2021 for arguments.

  
**(SATISH KUMAR)**  
**Vacation Judge/ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**29.05.2021**

**Criminal Appeal No.**  
**u/s 397 r/w Section 401 Cr.P.C.**  
**PS: Sadar Bazar**  
**Azad Hussain Vs. State of Delhi (NCT of Delhi)**


**29.05.2021**

This is revision petition u/s 397 Cr.P.C. to set aside the order dtd. 24.09.2021 passed by court of Sh. Manoj Kumar, Ld. MM-06, in case FIR No.125/2018 dated 03.07.2018 u/s 420/120B/34 IPC PS Sadar Bazar whereby revisionist has declared P.O.

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Puneet Chautala, Ld. Counsel for applicant/revisionist.  
Heard.

On request of ld. Counsel for applicant/revisionist, be put up for 05.06.2021.

TCR be summoned for **05.06.2021**.

  
**(SATISH KUMAR)**  
**Vacation Judge/ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**29.05.2021**

**FIR No.495/2018**  
**u/s 307/342/323/34 IPC**  
**PS: Karol Bagh**  
**State Vs. Rishabh**

**29.05.2021**


Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Kamlesh Kumar, ld. Legal Aid Counsel for accused  
through V.C.

Heard on the bail application.

Notice be issued to the I.O. to file detailed reply.

Report be called from the Jail Superintendent to the extend  
of the conduct of the accused.

Be put up for 03.06.2021 for further arguments.

  
**(SATISH KUMAR)**  
**Vacation Judge/ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**29.05.2021**

FIR No.210/2018  
u/s 302/34 IPC  
PS: Prasad Nagar  
State Vs. Ashu @ Atta

29.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.


Sh. Vineet Jain, Id. Counsel for accused through V.C.

I.O. Inspector Anish Sharma through V.C.

Ld. Counsel for accused has submitted that the wife of the accused gave birth to the child who was not a normal child and left the child of the accused and left the matrimonial house on the very next day after giving the birth to the child and the mother of accused is old aged lady and there is no one to look after the child of the accused and make submission that bail may kindly be granted to the accused.

Heard.

In view of the submission made by Id. Counsel for accused, notice be issued to the I.O. to verify these facts and shall file his report and on request of Id. Counsel for accused, adjourned for **02.06.2021** for further arguments.

  
(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
29.05.2021


FIR No.117/2017  
u/s 302/397/120B/34 IPC  
PS:Karol Bagh  
State Vs. Sombir (CCL)

29.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.

Sh. J.S. Mishra, ld. Counsel for accused through V.C.

Heard on the bail application and in view of the submissions made by ld. Counsel for accused, notice be issued to the I.O. to file reply and on request of ld. Counsel for accused, adjourned for 04.06.2021 for further arguments on the bail application.

  
(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
29.05.2021



**FIR No.07/2020**  
**u/s 324/326/394/397 IPC & 120B IPC**  
**PS: NDRS**  
**State Vs. Akash s/o. Harpal**

29.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Praveen Aggarwal, ld. Counsel for accused through V.C.  
Heard on the bail application.  
Detailed report be called from the I.O. for **03.06.2021**.

  
**(SATISH KUMAR)**  
**Vacation Judge/ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**29.05.2021**

**FIR No.213/2018  
u/s 302/34 IPC  
PS: Sarai Rohilla  
State Vs. Salman @ Guddu**

29.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Praveen Aggarwal, ld. Counsel for accused through V.C.  
On request of ld. Counsel for accused, adjourned for  
03.06.2021.

Detailed reply be called from the I.O. for 03.06.2021.


  
**(SATISH KUMAR)**  
**Vacation Judge/ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**29.05.2021**

**FIR No.131/2018**  
**u/s 364/365/302/201/120B/34 IPC**  
**PS: Hauz Qazi**  
**State Vs. Dolly Chaudhary**

29.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Pramod Dubey, ld. Counsel for accused through V.C.  
I.O. Inspector Rajesh through V.C.  
Heard on the bail application.  
Report in respect of the conduct of the accused in the Jail be  
called from the Jail Superintendent.

On request of ld. Counsel for accused, adjourned for  
03.06.2021 for further arguments.

  
**(SATISH KUMAR)**  
**Vacation Judge/ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**29.05.2021**

FIR No.20/2015  
u/s 302/396/412/34 IPC  
PS: Kamla Market  
State Vs. Adil @ Shahzada

29.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Anubhav Aggarwal, Id. Counsel for accused through  
V.C.

I.O. Inspector Yashbir Singh through V.C.

Heard on the bail application and Id. Counsel for accused has submitted that the accused has been granted interim bail several times and till date he has not extended any threat to the prosecution witnesses or eye witnesses whereas I.O. Inspector Yashbir Singh has submitted that he has to verify the facts from the eye witnesses.

Heard.

In view of the submissions and on request of Id. Counsel for accused, adjourned for 02.06.2021 and I.O. is directed to file detailed report if any threat has been extended by the accused to the complainant during the period of interim bail.

Be put up for 02.06.2021.

  
(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
29.05.2021

**FIR No.206/2015**  
**u/s 302/397/392/411/34 IPC**  
**PS: Pahar Ganj**  
**State Vs. Pushpender**

**29.05.2021**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Aman Usman, ld. Counsel for accused through V.C.  
I.O. Inspector Nikesh Kumar through V.C.

Heard on the bail application and on the request of ld. Counsel for accused, the bail application be put up before the court concerned where the trial is pending.

Be put up for **04.06.2021** in the court concerned.

  
**(SATISH KUMAR)**  
**Vacation Judge/ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**29.05.2021**

FIR No.296/2018  
u/s 302/201 IPC  
PS: Prasad Nagar

State Vs. Bishu Shah @ Vishu s/o. Sh. Subhash Shah

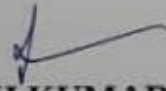
29.05.2021

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Praveen Aggarwal, Id. Legal Aid counsel for accused  
through V.C.

On request of Id. Counsel for accused, adjourned for  
03.06.2021 for further arguments and in the meantime, detailed report be called  
from the I.O.

Be put up for arguments on **03.06.2021**.

  
(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
29.05.2021



**FIR No.242/2015  
u/s 302/34 IPC  
PS: Karol Bagh  
State Vs. Amit @ Toney**

**29.05.2021**

Present:


Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.

Sh. Kamlesh Kumar, ld. Counsel for accused through V.C.

I.O. Inspector Sanjeev through V.C.

Heard on the bail application and on request of ld. Counsel  
for accused, adjourned for 04.06.2021.

Detailed report be called from the I.O.

  
**(SATISH KUMAR)**  
**Vacation Judge/ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**29.05.2021**

FIR No.140/2019  
u/s 302/147/149/34 IPC  
PS: Darya Ganj  
State Vs. Nabeel s/o. Riyazuddin

29.05.2021


Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Jitender Sethi, ld. Counsel for accused through V.C.  
Heard on the bail application.

Ld. Counsel for accused has submitted that accused is suffering from serious disease and his immediate surgery is required and make a request that report may kindly be called from Jail Superintendent.

Heard.

In view of the submission, notice be issued to the Jail Superintendent to file the status report of the disease/ailment and treatment given to the accused.

On request of ld. Counsel for accused, adjourned for 03.06.2021 for further arguments.

  
(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
29.05.2021

FIR No.208/2020  
u/s 376/364 IPC and Section 8 POCSO  
PS: Hauz Qazi  
State Vs. Vijay

29.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
None for applicant/accused despite repeated calls.  
However, in the interest of justice, adjourned for **01.06.2021**.

  
(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
29.05.2021

FIR No.288/2019  
u/s 394/397/411/34 IPC  
PS: Sarai Rohilla  
State Vs. Pawan @ Jat

29.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.

Sh. Piyush Pahuja, ld. Counsel for accused through V.C.

Heard on the bail application.

Ld. Counsel for accused had sought adjournment to verify the fact if the bail application of the accused in the same FIR has been dismissed by this court and on request of ld. Counsel for accused adjourned for 01.06.2021.

  
(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
29.05.2021

**FIR No.76/2018**  
**u/s 307/392/394/397 IPC**  
**PS: Prasad Nagar**  
**State Vs. Rashid @ Shakir**

**29.05.2021**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Piyush Pahuja, Id. Counsel for accused through V.C.  
I.O. SI Deepak through V.C.  
Heard on the bail application.  
Notice be issued to the I.O. to file the detailed reply for  
01.06.2021.  
Be put up on 01.06.2021 for further arguments.




**(SATISH KUMAR)**  
**Vacation Judge/ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**29.05.2021**

**FIR No.276/2016**  
**u/s 392/394/397/411/34 IPC**  
**PS: I.P. Estate**  
**State Vs. Irfan s/o. Islamuddin**

**29.05.2021**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
I.O. SI Ashok Kumar through V.C.  
Sh. Shah Nawaz Khan, Id. Counsel for accused through V.C.  
Detailed report be called from the I.O. and bail application  
be put up on 05.06.2021 before the court concerned where the trial of case FIR  
No.276/2016 u/s 392/394/397/411/34 IPC PS: I.P. Estate State Vs. Irfan s/o.  
Islamuddin is pending.

  
**(SATISH KUMAR)**  
**Vacation Judge/ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**29.05.2021**



FIR No.56/2021  
u/s 376/506 IPC and Section 4 POCSO Act  
PS: Nabi Karim  
State Vs. Akash @ Shyam

29.05.2021


Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
I.O. W/SI Sharanya through V.C.  
Sh. Lokesh Garg, ld. Counsel for accused through V.C.  
Heard on the bail application.

Ld. Counsel for accused has submitted that the father of the accused has died on 23.05.2021 and he has placed on record the receipt of the Cremation ground of Panchkuian Road, New Delhi and make a submission that to complete last rites of his father interim bail of accused may kindly be granted.

Heard.

In view of the submission, I.O. is directed to verify the death of the father of the accused and shall file report on 02.06.2021.

Be put up for **02.06.2021** for further arguments.

  
(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
29.05.2021

FIR No.22/2020  
u/s 20 NDPS & 171/465/474 IPC  
PS: NDRS  
State Vs. Rohit Kumar

29.05.2021


Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Mukesh Kalia, ld. Counsel for accused through V.C.  
Heard on the bail application.

Ld. Counsel for accused has submitted that wife of the accused is Corona Positive and having the breathing problem and to look after his wife the presence of the accused is required and make a submission that interim bail may kindly be granted for two months to the accused.

Heard.

In view of the submissions, notice be issued to the I.O. to verify the Corona Positive Report of the wife of the accused and shall file report on 02.06.2021.

Be put up for 02.06.2021 for further arguments.

  
(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
29.05.2021


**FIR No.136/2020**  
**u/s 308/323/341/34 IPC**  
**PS: Jama Masjid**  
**State Vs. Babu @ Galkata**

**29.05.2021**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Krishan Mohan, ld. Legal Aid Counsel for accused  
through V.C.

Heard on the bail application.

Report be called from the I.O. for 02.06.2021.

  
**(SATISH KUMAR)**  
**Vacation Judge/ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**29.05.2021**


FIR No.89/2018  
u/s 302 IPC  
PS: Hazrat Nizamuddin Railway  
State Vs. Ramesh s/o. Devu

29.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Krishan Mohan, ld. Legal Aid Counsel for accused  
through V.C.  
S.I. Banwari Lal on behalf of the I.O. Inspector Shiv Charan  
Meena.

Heard on the bail application.

Report be called from the I.O. for **02.06.2021**.

  
(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
29.05.2021


**FIR No.13/2019**  
**u/s 356/379/304 IPC**  
**PS: Delhi Cantt Railway Station**  
**State Vs. Sandeep**

29.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Krishan Mohan, ld. Legal Aid Counsel for accused  
through V.C.

Heard.

In view of the submission on the bail application, the report  
be called from the I.O. for 02.06.2021.

  
**(SATISH KUMAR)**  
**Vacation Judge/ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**29.05.2021**



**FIR No.175/2020**  
**u/s 376D/120B/506/24 IPC**  
**PS: Hauz Qazi**  
**State Vs. Laddoo s/o. Riyazuddin**

**29.05.2021**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Ms. Lakshmi Raina, ld. Counsel for DCW through V.C.  
Sh. Jitender Sethi, ld. Counsel for accused through V.C.  
W/SI Renu on behalf of the W/SI Aarti through V.C.  
I.O. is stated to be on leave.

This bail application pertains to my court. Therefore, be put  
on 03.06.2021 with file.

Ld. Counsel for accused is directed to supply the copy of the  
medical prescription to the I.O. today itself and I.O. shall verify the same and  
shall file her report within two days.

Be put up for **03.06.2021** for further arguments.

  
**(SATISH KUMAR)**  
**Vacation Judge/ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**29.05.2021**



**FIR No.157/2019**  
**u/s 370/376/109/34 IPC & 4/5/6 of ITP Act**  
**PS: Kamla Market**  
**State Vs. Mahima**

**29.05.2021**

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.

Ms. Lakshmi Raina, ld. Counsel for DCW through V.C.

Sh. Devender Hora, ld. Counsel for accused through V.C.

Complainant/victim and I.O. SI Vidyakar Pathak has not connected through V.C.

Heard on the bail application.

Be put up for 08.06.2021 for arguments on the bail application.

SI Vidyakar Pathak is directed to connect the complainant/victim through V.C. on the next date of hearing. Directions are hereby issued to the DCP, Central District to cooperate with the Senior Superintendent of Police (SSP) of the District where the complainant is residing and DCP Central District make a request to the SSP of that District where the complainant is residing to get connect the complainant through his office positively on the next date of hearing.

Notice be issued to the DCP Central District today itself.


Be put up for 08.06.2021.

  
**(SATISH KUMAR)**  
**Vacation Judge/ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**29.05.2021**

**FIR No.195/2017**  
**u/s 302/201/34 IPC**  
**PS: Subzi Mandi**  
**State Vs. Yasin @ Gilli**

**29.05.2021**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Shivender Singh, ld. Counsel for accused through V.C.  
Detailed report be called from I.O./Jail Superintendent.  
Be put up for **03.06.2021** for further arguments.

  
**(SATISH KUMAR)**  
**Vacation Judge/ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHL.**  
**29.05.2021**

FIR No.243/2018  
u/s 302/34 IPC  
PS: Nabi Karim  
State Vs. Shiva

29.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Kamal Deep, ld. Counsel for accused through V.C.  
Heard on the bail application.

Ld. Counsel for accused is directed to place on record the legible copy of the bail application and report of the bail application be called from the I.O. and on request of ld. Counsel for accused, be put up for 05.06.2021 in the court of Ms. Neelofar Abida Praveen, Ld. ASJ, where the trial is pending.



(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
29.05.2021

Ans  
Said  
Refer  
Attached

FIR No.128/2011  
u/s 302/468/170/171/392/397 IPC & 25/27 Arms Act  
PS: Lahori Gate  
State Vs. Ajay Kumar Tomar s/o. Devraj


29.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Yatinder Kumar, ld. Counsel for accused through V.C.  
Sh. Amzad Khan, ld. Counsel for accused through V.C.  
Sh. Mukesh Kalia, ld. Counsel for complainant through V.C.  
Heard.

During the submissions made by Sh. Yatinder Kumar, Ld. Counsel for accused, it has brought to the knowledge of this court by ld. Addl. PP for the State as well as Ld. Counsel for complainant that the bail application being filed by the counsel Sh. Amjad Ali Khan is pending for hearing on 01.06.2021.

Sh. Yatinder Kumar, ld. Counsel for accused who has moved the bail application had submitted that he was not aware if the other bail application of the same accused in the same FIR is pending for 01.06.2021 and he had submitted that he wants to withdraw the bail application.

Heard. In view of the submission made by Sh. Yatinder Kumar, ld. Counsel for accused, bail application is dismissed as withdrawn.

  
(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
29.05.2021



FIR No.128/2011  
u/s 302/468/170/171/392/397 IPC & 25/27 Arms Act  
PS: Lahori Gate  
State Vs. Ajay Kumar Tomar s/o. Devraj


29.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Yatinder Kumar, ld. Counsel for accused through V.C.  
Sh. Amzad Khan, ld. Counsel for accused through V.C.  
Sh. Mukesh Kalia, ld. Counsel for complainant through V.C.  
Heard.

During the submissions made by Sh. Yatinder Kumar, Ld. Counsel for accused, it has brought to the knowledge of this court by ld. Addl. PP for the State as well as Ld. Counsel for complainant that the bail application being filed by the counsel Sh. Amjad Ali Khan is pending for hearing on 01.06.2021.

Sh. Yatinder Kumar, ld. Counsel for accused who has moved the bail application had submitted that he was not aware if the other bail application of the same accused in the same FIR is pending for 01.06.2021 and he had submitted that he wants to withdraw the bail application.

Heard. In view of the submission made by Sh. Yatinder Kumar, ld. Counsel for accused, bail application is dismissed as withdrawn.

  
(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
29.05.2021

Bail Application No.2442/2021  
FIR No.169/2019  
u/s 377/506 IPC  
PS: Chandni Mahal  
State Vs. Adil Hussain

31.05.2021

**ORDER ON THE INTERIM BAIL APPLICATION OF  
APPLICANT/ACCUSED ADIL HUSSAIN.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. M. M. Khan, Ld. Counsel for accused through V.C.  
I.O. SI Mohd. Inam through V.C.

Arguments on the interim bail application heard.

It is submitted by Id. Counsel for accused that accused has already been granted interim bail vide order dtd. 31.05.2020 and after availing interim bail period he has surrendered before the Jail Authorities and make a request that in this pandemic period there is apprehension to the accused that he may be infected in the crowded jail and make a request that 90 interim bail may kindly be granted to the accused.

Per contra, Id. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there is serious allegations against the applicant/accused and make a submission that the interim bail application of applicant/accused may kindly be dismissed.  
Heard.

Having heard the submissions, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused was earlier

4



Based on bail in view of the order of High Power Committee of Hon'ble High Court of Delhi vide order dtd. 31.05.2020 and after availing the interim bail period he has surrendered before the Jail Authorities. No purpose would be served to keep him in JC particularly in this pandemic period and keeping in view the conduct of the accused during the interim bail and in the given facts and circumstances, accused is admitted on interim bail of 90 days on his furnishing a bail bond/surety bond for a sum of Rs.10,000/- with one surety of the like amount to the satisfaction of Ld. MM/Ld. Link MM/Ld. Duty MM/Ld. ACMM/Ld. CMM, Central District, Delhi. The said period of 90 days shall commence from the date of his release from Jail and it is made clear that accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 90 days.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Bail application is disposed off accordingly.



(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
31.05.2021

31.05.2021

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED  
CHAILU SINGH.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Aditya Malik, Id. Counsel for accused through V.C.  
Arguments on the bail application heard.

It is submitted by Id. counsel for applicant/accused that applicant/accused in JC w.e.f. 23.03.2021 and nothing incriminating has been recovered from the possession of applicant/accused and he has been falsely implicated in the present case FIR. It is further submitted by Id. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted bail.

Per contra, Id. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there are serious allegations against the applicant/accused and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that co-accused has also been released on bail and the accused is in JC w.e.f. 23.03.2021 and no purpose would be served to keep him in JC particularly in this pandemic period. Therefore, in these facts and circumstances, applicant/ accused be admitted on



his furnishing a bail bond/surety bond for a sum of Rs.20,000/- with one  
surety of the like amount to the satisfaction of Ld. MM/Ld. Link MM/Ld. Duty  
MM/Ld. ACMM/Ld. CMM, Central District, Delhi.

Bail application is disposed off accordingly. Copy of this  
order be sent to Jail Superintendent, Tihar, New Delhi, for necessary  
compliance.



(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
31.05.2021

Bail Application No.986/2021  
FIR No.146/2021  
u/s 308/34 IPC  
PS: Sarai Rohilla  
State Vs. Narender Pal Singh

31.05.2021

**ORDER ON THE ANTICIPATORY BAIL APPLICATION OF  
APPLICANT/ACCUSED NARENDER PAL SINGH.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Ms. Kanchan, Id. Counsel for accused through V.C.  
I.O. SI Vikas Tomar through V.C.

Arguments on the Anticipatory Bail Application heard.

It is submitted by Id. counsel for applicant/accused that vide order dtd. 12.04.2021, the accused was directed to join the investigation and accused has joined the investigation as per the directions of this court. I.O. SI Vikas Tomar has submitted that the accused has joined the investigation in compliance of order dtd. 12.04.2021 of this court and investigation qua the accused has already been completed.


Heard.

In these facts and circumstances, the Anticipatory bail application of accused is made absolute. Therefore, in these facts and circumstances, in the event of arrest the accused be admitted on Anticipatory bail on furnishing the bail bond/surety bond of Rs.10,000/- with one surety of the like amount to the satisfaction of SHO/IO.

The applicant/accused is also directed to join the investigation as and when required by the I.O./SHO.

Anticipatory bail application stands allowed and disposed off accordingly.

Copy of this order be given dasti to the I.O.

  
(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
31.05.2021

31.05.2021

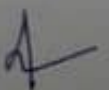
**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCSUED  
DEEPAK KUMAR.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Anil Kumar, ld. Counsel for accused through V.C.  
Arguments on the bail application heard.

It is submitted by ld. counsel for applicant/accused that applicant/accused in JC w.e.f. 30.03.2021 and he has been falsely implicated in the present case FIR. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there are serious allegations against the applicant/accused and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that co-accused has also been released on bail and the accused is in JC w.e.f. 30.03.2021 and investigation qua the accused has already been completed and no purpose would be served to keep him in JC particularly in this pandemic period. Therefore, in these facts and circumstances, applicant/ accused be admitted on





bail on his furnishing a bail bond/surety bond for a sum of Rs.20,000/- with one surety of the like amount to the satisfaction of Ld. MM/Ld. Link MM/Ld. Duty MM/Ld. ACMM/Ld. CMM, Central District, Delhi.

Bail application is disposed off accordingly. Copy of this order be sent to Jail Superintendent, Tihar, New Delhi, for necessary compliance.



**(SATISH KUMAR)**  
**Vacation Judge/ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**31.05.2021**

Bail Application No.2269  
FIR No.44/2021  
u/s 392/411 IPC  
PS: Chandni Mahal  
State Vs. Kasif Khan

31.05.2021

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED  
KASIF KHAN.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. R.K. Singh, Ld. Counsel for accused through V.C.  
I.O. SI Ram Niwas through V.C.  
Arguments on the bail application heard.

It is submitted by ld. counsel for applicant/accused that applicant/accused in JC w.e.f. 25.02.2021 and nothing incriminating has been recovered from the possession of applicant/accused and he has been falsely implicated in the present case FIR. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there are serious allegations against the applicant/accused and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that recovery has been effected and the accused is in JC w.e.f. 25.02.2021 and charge sheet has already been filed and no purpose would be served to keep him in JC particularly in this

✓

pandemic period. Therefore, in these facts and circumstances, applicant/accused be admitted on bail on his furnishing a bail bond/surety bond for a sum of Rs.20,000/- with one surety of the like amount to the satisfaction of Ld. MM/Ld. Link MM/Ld. Duty MM/Ld. ACMM/Ld. CMM, Central District, Delhi.

Bail application is disposed off accordingly. Copy of this order be sent to Jail Superintendent, Tihar, New Delhi, for necessary compliance.



**(SATISH KUMAR)**  
**Vacation Judge/ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**

**31.05.2021**

Bail Application No.  
FIR No.218/2020  
u/s 392/411/34 IPC  
PS: Rajinder Nagar  
State Vs. Basu @ Badshah

29.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Sh. Ashok Bajaj, Id. Counsel for accused through V.C.

Heard on the bail application.

On the request of Id. Counsel for accused, bail application is  
dismissed as withdrawn.

Siz. 1 Gme.  
Bail App  
attached B/L  
No. 2479.  
S

  
(SATISH KUMAR)  
Vacation Judge/ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
29.05.2021

**FIR No.320/2020**  
**u/s 376/308/363 IPC**  
**PS: Kotwali**  
**State Vs. Mohd. Manjoor Ali**

29.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.  
Ms. Lakshmi Raina, Id. Counsel for DCW through V.C.  
Sh. Ayub Ahmad Qureshi, Id. Counsel for accused through  
V.C.

Complainant is absent.

Be put up for further arguments on 08.06.2021.

Notice be sent issued to the I.O. to get connect the  
complainant through V.C. on next date of hearing.



**(SATISH KUMAR)**  
**Vacation Judge/ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**29.05.2021**